

(3)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH
CIRCUIT SITTING AT NAGPUR.

O.A.NO. 608/94.

XXXXXX.

199

DATE OF DECISION 06.07.1994.

Smt. S.S. Khare

Applicant(s)

Versus

Union of India & Ors.

Respondent(s)

1. Whether it be referred to the Reporter or not ?
2. Whether it be circulated to all the Benches of the Central Administrative Tribunal or not ?

MEMBER


VICE CHAIRMAN

mbm:

(24)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, 'GULESTAN' BUILDING NO.6
PREScot ROAD, BOMBAY-1

CAMP: NGAPUR

O.A. No. 608/94

Smt. S.S. Khare

..Applicant

v/s.

Union of India & Ors.

..Respondents

Coram: Hon. Shri Justice M.S.Deshpande, V.C.
Hon. Shri M.R. Kolhatkar, Member (A)

APPEARANCE:

None for the applicant

Mr. M.G. Bhangade
counsel for the respondents

ORAL JUDGMENT:

DATED: 6.7.1994

(Per: M.S.Deshpande, Vice Chairman)

The applicant's contention is that she was selected for the sole post which was vacant in the year 1987, but inspite of her reminders she has not been appointed to the post of Lady Health Visitor. There is no allegation in the application that some one else who was not qualified has been appointed. Merely being selected for a post does not give any right to the applicant for appointment unless something more is shown.

2. In these circumstances, we see no merit in the application and it is accordingly dismissed.

M.R.Kolhatkar

(M.R. Kolhatkar)
Member(A)

M.S.Deshpande

(M.S.Deshpande)
Vice Chairman